

*Statement Correcting Answer to SQ No. 15 dt. 25.7 1983 Regarding Loss Due to Cyclone and Rain in Saurashtra*

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARIF MOHAMMED KHAN) : Sir, In reply to Starred Question No. 15, due for answer on 25 July 1983, regarding 'Loss due to cyclone and rain in Saurashtra', part (d) of the question was answered as follows :

"A ways and means advance of Rs. 10 crores has been sanctioned to the State pending receipt of detailed memorandum and visit of a Central Team. Rupees 97.75 lakhs have also been sanctioned as agricultural input subsidy and for carrying out tillage operations."

The Government of Gujarat have been sanctioned a ways and means advance of Rs. 20 crores for flood relief in two instalments of Rs. 10 crores each, pending the receipt of detailed memorandum from the State. Inadvertently the figure of Rs. 10 crore as ways and means advance was mentioned as according to the information available at the time of preparing the reply to the Question, the State had been sanctioned only Rs. crores but on 22 July 1983, the State was sanctioned an additional Rs. 10 crores by which time the reply to the Starred Question had already been approved and the subsequent sanction of Rs. 10 crores could not be corrected in time.

2. It is only with the intention to give the Hon'ble Members a correct and up-to-date information, that I have come before this House to rectify the error at this stage. The error would have been corrected, had I got an opportunity to reply to this Question on 25 July 1983. Since the House adjourned, this error could not be corrected at that time.

3. This inadvertent error, however is regretted.

14.30 hrs.

*Statement Re : Extension of time for Completion of Inquiry and Submission of Report*

*by Kudal Commission of Inquiry on Gandhi Peace Foundation and other Organisations*

MR. DEPUTY SPEAKER : Before I call upon Mr. Laskar, some of the hon. Members have told me that they want to oppose this statement being made by the Minister. I am sorry under the Rules any statement made by any Minister cannot be opposed. But the Members are entitled to give notices of any motion they want.

SHRI ATAL BIHARI VAJPAYEE (New Delhi) : We are opposing the extension which is being given to the Kudal Commission.

MR. DEPUTY SPEAKER : There is no motion before the House.

SHRI ATAL BIHARI VAJPAYEE : He is extending the time by making a statement.

SHRI RAM VILAS PASWAN (Hajipur) : They have already circulated. You just read it, Sir.

MR. DEPUTY SPEAKER : That is what I am saying.

SHRI EDUARDO FALEIRO (Mormugao) : It was on my amendment that this Commission was appointed.

MR. DEPUTY SPEAKER : He has also given notice. What I was saying is : let the statement be made. You give notice in the form of a motion. At this stage I would like to tell the hon. Member that the Minister is making a statement.

SHRI ATAL BIHARI VAJPAYEE : Statement on what ?

MR. DEPUTY SPEAKER : I am not interested in what statement he makes. He makes a statement in public interest. Therefore, you cannot oppose it.....(Interruptions) I am sorry you cannot oppose.....You can give notice.

SHRI ATAL BIHARI VAJPAYEE : We are opposed to giving extension to the Kudal Commission.